

**GOVERNMENT OF INDIA  
MINISTRY OF AYUSH**

**LOK SABHA  
UNSTARRED QUESTION NO. 3583  
TO BE ANSWERED ON 13.03.2026**

**AYUSH Facilities in Warangal**

3583. Dr. Kadiyam Kavya:

Will the Minister of AYUSH be pleased to state:

- (a) whether the Government has carried out any assessment/inspection during the last three years regarding the availability, quality compliance and uninterrupted supply of AYUSH medicines provided to Government AYUSH facilities in Warangal, if so, the details thereof;
- (b) the details of inspections conducted, samples drawn and tested and the number of cases where medicines were found substandard/misbranded/spurious during the said period, year-wise;
- (c) the action taken against manufacturers/suppliers including licence suspension/cancellation, blacklisting, recovery of dues and prosecution, if any; and
- (d) whether the Government has implemented any digital inventory/stock monitoring system for AYUSH medicines in Warangal under NAM and other Central initiatives to prevent stock-outs, diversion and pilferage?

**ANSWER**

**THE MINISTER OF STATE (IC) OF THE MINISTRY OF AYUSH  
(SHRI PRATAPRAO JADHAV)**

(a) to (d) Public Health being a State subject, the primary responsibility to ensure uninterrupted supply of quality Ayush medicine to Government Ayush facilities in the State of Telangana including Warangal district, lies with respective State Government. Further, as per the Drugs & Cosmetics Act, 1940 and Drugs Rules, 1945, enforcement of the legal provisions pertaining to quality control, safety and issuance of drug license of Ayurveda, Siddha, Sowa-Rigpa, Unani and Homoeopathy drugs is vested with the State Drug Controllers/ State Licensing Authorities (SLAs) appointed by the concerned State/ Union Territory Government. Routine inspections and lifting of survey samples are undertaken as part of regular enforcement activities to improve the quality and safety of Ayush medicines/products by Drug Inspectors (Ayush).

As reported by State Government of Telangana, for testing of Ayush medicines, samples are collected on random basis as well as batchwise. Testing is carried out at the in-house laboratory of the Ayush Department and after the check, medicines are supplied to the Ayush facilities. If non-compliance to the quality standards is detected, the said firm shall have to lift the drugs supplied at their own cost and shall replace the same.

Furthermore, as reported by State Government of Telangana, a digital inventory platform called e-Aushadhi has been implemented throughout the State for monitoring Ayush Medicines under NAM. Indenting of the medicines can be done by Hospital Superintendent or Medical officer of the Ayush facility. The details of the Ayush Medicine stock are also available on the said platform.

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